

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 161/TT/2021

- Subject** : Determination of tariff for the year 2019-20 in respect of RVPNL owned transmission lines/system connecting with other States and Intervening transmission lines incidental to inter-State transmission of electricity for Inclusion in the POC transmission charges in accordance with the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 and Central Electricity Regulatory Commission (Sharing of Transmission Charges and Losses) Regulations, 2010 and its subsequent amendments.
- Date of Hearing** : 26.7.2022
- Coram** : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P.K. Singh, Member
- Petitioner** : Rajasthan Rajya Vidyut Prasaran Nigam Limited (RRVPNL)
- Respondents** : Power Grid Corporation of India Limited (PGCIL) and 10 others
- Parties Present** : Ms. Poorva Saigal, Advocate, RRVPNL
Shri Shubham Arya, Advocate, RRVPNL
Shri Ravi Nair, Advocate, RRVPNL
Shri Nipun Dave, Advocate, RRVPNL
Ms. Reeha Singh, Advocate, RRVPNL
Shri S. S Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri A.K. Verma, PGCIL
Shri Ravindra Khare, MPPMCL

Record of Proceedings

The matter was called out for virtual hearing.

2. Learned counsel for the Petitioner made the following submissions:
- (a) The instant petition has been filed for determination of tariff of 16 ISTS lines owned by RRVPNL and for inclusion in PoC transmission charges for 2019-20 period.
 - (b) 10 lines are natural ISTS line while 6 lines are certified as ISTS lines by NRPC in its 48th meeting dated 2.9.2020. Details of ISTS transmission lines are as follows:



Natural Inter-State transmission lines

S. No.	Name of line
1.	220 kV S/C Chirawa-Hissar line (Raj-Har.)
2.	132 kV S/C Sadulpur(Rajgarh)- Hissar line
3.	132 kV S/C Amrapura - Sirsa line
4.	220 kV S/C Khetri-Dadri Line I (Raj-Haryana)
5.	220 kV S/C Khetri-Dadri Line II (Raj-Haryana)
6.	220 kV S/C Kota (Sakatpura)-Badod (Raj-MP)
7.	220 kV S/C Modak-Badod (Raj-MP)
8.	132 kV S/C Khandar- Sheopur line
9.	220 kV /C MIA (Alwar) – Badarpur Line
10.	220 kV S/C Agra-Bharatpur Line (Raj-UP)

Transmission lines which are certified as ISTS lines by NRPC

S. No.	Name of line
1.	220 kV S/C Anta-Kota Line
2.	220 kV S/C RAPP (B)-Kota Line
3.	220 kV S/C RAPP (B) – RAPP (A) Line
4.	400 kV S/C Merta-Heerapura Line
5.	400 kV D/C Chittorgarh-Bhilwara Line
6.	400 kV D/C Bhilwara-Ajmer Line

(c) In case of transmission lines which are more than 25 years, tariff is claimed as per the methodology applied by the Commission vide order dated 15.6.2020 in Petition No. 362/TT/2019 and only O&M Expenses and Interest on Working Capital (IWC) are claimed. For rest of the transmission lines, tariff is claimed as per the 2019 Tariff Regulations.

(d) TV Reply has been filed vide affidavit dated 31.3.2022.

3. In response to the Commission's query regarding Asset-15 and Asset-16, the learned counsel of the Petitioner has submitted that these two lines are new lines and NRPC's certification for including them in the PoC charges for 2019-20 has been issued in its 48th meeting held on 2.9.2020, as these lines have met the criterion laid down by the Commission under the Sharing Regulations as per the load flow pattern.

4. In response to the Commission's query regarding "why the line constructed as intra-State line should be considered as inter-State line", the learned counsel of the Petitioner submitted that these two lines were initially part of the "System Strengthening System of the intra-State Network". Rajasthan Commission granted Investment Approval for the same after due procedure. As soon as the lines were put under commercial operation in 2018, it was noticed that majority of power flowing (to the tune of 62%) through these lines was ISTS power. After the 3rd amendment in the Sharing Regulations the Petitioner approached RPC for its certification.

5. The learned counsel of the Petitioner submitted that MPPMCL has filed its reply.



6. The Commission directed the Petitioner to implead CTUIL and NRPC as Respondents in the matter, file the revised “Memo of Parties” and serve a copy of the petition on them within one week.

7. The Commission directed the Petitioner to furnish the following information on affidavit with a copy to the Respondents by 18.8.2022:

- i. Basic planning and purpose of construction of Asset-15: 400 kV D/C Chittorgarh-Bhilwara Transmission Line and Asset-16:400 kV D/C Bhilwara-Ajmer Line under intra-State transmission system, which according to the Petitioner has become inter-State Transmission Lines.
- ii. The power flow details of Asset-15 and Asset-16 from their COD on 5.9.2018 and 26.1.2018 respectively till date.
- iii. When the intra-State transmission system was planned, did the Petitioner offer them to carry inter-State power which could have resulted in saving of investment in ISTS.
- iv. Loan detail along with calculation in respect of IDC claimed for Asset-15 and Asset-16.
- v. Discharged of IDC, IEDC and initial spares, if any, as on COD, especially for Asset-15 and Asset-16.

8. The Commission further directed the Respondents to file their reply by 29.8.2022 and the Petitioner to file rejoinder, if any, by 9.9.2022. The Commission also directed the parties to comply with the directions with the specified time and observed that no extension of time shall be granted.

9. The Petition shall be listed for further hearing in due course for which a separate notice will be issued

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

